

DEMAND LII—OTHER WORKS

"That a sum not exceeding Rs. 1,13,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Other Works'."

DEMAND No. LIII—CAPITAL OUTLAY ON FORESTS

"That a sum not exceeding Rs. 1,43,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Forests'."

DEMAND No. LIV—COMMUTED VALUE OF PENSIONS

"That a sum not exceeding Rs. 30,00,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Commuted Value of Pensions'."

DEMAND No. LV—CAPITAL OUTLAY ON SCHEMES OF GOVERNMENT TRADING

"That a sum not exceeding Rs. 17,23,50,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Schemes of Government Trading'."

DEMAND No. LVI—LOANS AND ADVANCES BY THE STATE GOVERNMENT

"That a sum not exceeding Rs. 12,41,53,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Loans and Advances by the State Government'."

15.48 hrs.

ANDHRA PRADESH APPROPRIATION (NO. 2) BILL*, 1973

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Andhra Pradesh for the services of the financial year 1973-74.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Andhra Pradesh for the services of the financial year 1973-74."

The motion was adopted.

SHRI K. R. GANESH: I introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Andhra Pradesh for the services of the financial year 1973-74, be taken into consideration."

*Published in Gazette of India Extraordinary, Part II, Section 2, dated, 23-7-73.

†Introduced/moved with recommendation of the President.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Andhra Pradesh for the services of the financial year 1973-74, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, we take up clause-by-clause consideration.

The question is:

"That causes 2, 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.50 hrs.

DEMANDS* FOR GRANTS (ORISSA), 1973-74

MR. DEPUTY-SPEAKER: We will now take up discussion and voting on the Demands for Grants in respect of the Budget for the State of Orissa for 1973-74.

DEMAND NO. 1. ELECTIONS AND OTHER EXPENDITURE RELATING TO THE HOME DEPARTMENT

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 86,27,000 be granted to the Pre-

sident, out of the Consolidated Fund of the State of Orissa, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of Elections and other expenditure relating to the Home Department."

DEMAND NO. 2. JAILS

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 67, 96,000 be granted to the President, out of the Consolidated Fund of the State of Orissa, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Jails'."

DEMAND NO. 3. POLICE

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 6,51,60,000 be granted to the President, out of the Consolidated Fund of the State of Orissa, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Police'."

DEMAND NO. 4. EXPENDITURE RELATING TO THE PLANNING AND COORDINATION DEPARTMENT

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 33,53,000 be granted to the President, out of the Consolidated Fund of the State of Orissa, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Expenditure relating to the Planning and Coordination Department'."

*Moved with the recommendation of the President.